

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 17.12.2012

OA No. 837/2012

Mr. Neeraj Batra, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the impugned relieving order dated 07.11.2012 (Annexure A/1) issued by the respondent no. 4 may be quashed and set aside, besides praying that the transfer order dated 29.10.2012 issued by the respondent no. 3 yet to be received by the applicant may also be quashed and set aside.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 06.12.2012 Annexure A/9) before the respondents, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 06.12.2012 (Annexure A/9) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 06.12.2012 (Annexure A/9) sympathetically looking to the hardship of the applicant and pass a reasoned and speaking order expeditiously but in any case not later than a period of fifteen days from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat